

**Central Administrative Tribunal
Principal Bench, New Delhi**

T.A. No.68/2013
(Writ Petition (C) No.23782/2013)

Thursday, this the 12th day of May 2016

**Hon'ble Mrs. Jasmine Ahmed, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Mr. P K Shuk
As/o Mr. Ramesh Dutt Shukla
D-702, Happy Home
Appt. Plot No.12A, Sector 7
Dwarka, New Delhi-75

(Nemo)

..Applicant

Versus

1. Director of Education
Govt. of NCT, Delhi
Establishment-III Branch
Old Secretariat, Delhi-94
2. South Municipal Corporation of Delhi
Through Director, Primary Education
Dr. Shyama Prasad Mukherjee Civic Centre
Minto Road, New Delhi-2
3. Deputy Education Officer (Admn.)
Dr. Shyama Prasad Mukherjee Civic Centre
Minto Road, New Delhi-2
4. School Inspector (SMCD)
West Zone, Rajouri Garden
New Delhi

(Mr. Vijay Pandita, Advocate)

..Respondents

O R D E R (ORAL)

Mrs. Jasmine Ahmed:

Mr. A.K. Singh, learned counsel states that he wants to withdraw himself from this matter, as the applicant is not keeping any touch with him. Accordingly, Mr. Singh, learned counsel is discharged from this case.

It is seen that after filing the present matter, the applicant has lost interest in pursuing his case any further.

2. The T.A. is accordingly dismissed in default and for non-prosecution.
No costs.

(P.K. Basu)
Member (A)

May 12, 2016
/sunil/

(Jasmine Ahmed)
Member (J)